

**The Chairperson and other Member of Police Accountability  
Commission (Remuneration, Allowances and other terms and  
conditions of Service) Rules, 2007**

**Along with Notification dated, 17.03.2021**

GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

No.F.13 (71-17)-PD/2003 (Vol-I)

Dated, Agartala, 20 July, 2007

NOTIFICATION

In exercise of the powers conferred by sub-section (3) of Section 62 of the Tripura Police Act, 2007 (No. 6 of 2007); the State Government hereby makes the following Rules, namely :-

**1. Short title and commencement :**

(1) These Rules may be called the Chairperson and Other Members of Police Accountability Commission (Remuneration, Allowances and Other Terms and Conditions of Service) Rules, 2007.

(2) They shall come into force on the date of their publication in official gazette.

**2. Definition : In these Rules unless the context otherwise requires -**

(a) Act means the Tripura Police Act, 2007 (No. 6 of 2007).

(b) 'Commission' means State level Police Accountability Commission ('the Police Commission') constituted under Section 59 of the Tripura Police Act, 2007.

(c) 'Chairperson' means the Chairperson of the State level Police Accountability Commission ('the Police Commission') appointed by the State Government under Section 60 of the Tripura Police Act, 2007;

(d) 'Member' means member of the State level Police Accountability Commission ('the Police Commission') appointed by the State Government under Section 60 of the Tripura Police Act, 2007;

(e) All other words and expressions used in these Rules but not defined shall have the same meaning as assigned to them in the Act.

**3. Salary and Allowances -**

(1) Salary and allowances of Chairperson :

(i) The salary and allowances of the Chairperson shall be the same as admissible to a serving judge of the High Court under the High Court Judges (condition of service) Act, 1954.

*Provided that the salary of the Chairperson shall be reduced by the amount of pension, except the amount of dearness relief / allowance, being drawn by him with his pension as retired Judge of the High Court.*

*Provided further that if he wants to draw DA as Chairperson he shall cease to draw DA/DR admissible to him as retired judge of the High Court.*

(ii) The Chairperson shall be entitled to all other perquisites and amenities at par with a serving judge of High Court admissible to him under the High Court Judges (conditions of service) Act, 1954.

(2) Salary and Allowances of Members :

(i) A Member, appointed under Section 60 (b) of the Act shall be entitled to receive the salary and allowances as admissible to the post / grade held by him at the time of his retirement.

*Provided that the salary of such member shall be reduced by the amount of pension except the amount of dearness relief / allowance, being drawn by him with his pension as retired Police Officer.*

*Provided further that if he wants to draw DA as Member he shall cease to draw DI admissible to him as retired Police Officer.*

(ii) He shall be entitled to other perquisite and amenities at par with a serving officer of the rank held by him at the time of his retirement.

(iii) A member appointed under Section 60 (d) of the Act shall be entitled to the salary and allowances as admissible to the post / grade held by him at the time of his retirement.

*Provided that the salary of such member shall be reduced by the amount of pension except the amount of dearness relief / allowance, being drawn by him with his pension as retired officer.*

*Provided further that if he wants to draw DA as Member he shall cease to draw DR admissible to him as retired officer of the government.*

(iv) He shall be entitled to other perquisite and amenities at par with a serving officer of the rank held by him at the time of his retirement.

(v) Two other members appointed under Section 60 (c) of the Act shall be entitled to receive remuneration at the rate of Rs. 10, 000/- per mensem during their term in the office

*Provided that the members so appointed after retirement from government service shall be entitled to salary and allowances at par with a serving officer of the rank held by him / her at the time of retirement.*

*Also provided that the salary of such member shall be reduced by the amount of pension except the amount of dearness relief / allowance, being drawn by him with his pension as retired officer.*

*Provided further that if he wants to draw DA as Member he shall cease to draw DS admissible to him as retired officer of the government.*

4 **Travelling allowances :**

(1) The Chairperson shall be entitled to travelling allowances at par with a serving judge of High Court for every journey performed by him for the purpose of attending the meeting or for the purpose of attending to every business connected with his duty from his usual place of residence to the place where the meeting is to be held or the other business is to be transacted and for the return journey from such place to his usual place of residence.

(2) The other members shall be entitled to travelling allowance at par with a serving officer of the rank held by the member at the time of retirement for the purpose of attending meeting of the Commission or for the purpose of attending to any other business connected with his / her duties as Member from his / her usual place of residence to the place where the meeting is to be held or the other business is to be transacted and for the return journey from such place to his / her usual place of residence.

*Provided that members appointed under Section 60 (c) of the Act after retirement from government service shall be entitled to travelling allowance at par with a serving officer of the rank held by him/ her at the time of retirement and members appointed from other walks of life shall be entitled to travelling allowance at the rate admissible to Secretary, Commissioner of the State Government.*

*K. C. Sen*  
20/10/67  
(N. C. Sen)  
**Joint Secretary to the  
Government of Tripura**

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*Agartala, Wednesday, March 17, 2021 A. D., Phalguna 26, 1942 S. E.*

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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA  
HOME DEPARTMENT**

No.F.57(1)-PD/2018/836

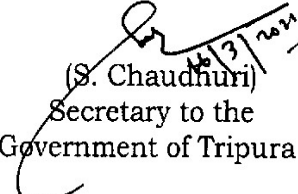
Dated, Agartala, the 16th March, 2021.

**NOTIFICATION**

In exercise of powers conferred by Section 62(2)) of the Tripura Police Act, 2007 the State Government hereby re-appoints Hon'ble Justice, Shri S.C. Das (Retired) as Chairperson of the Tripura Police Accountability Commission for a period of 3(three) more years.

2. The terms and conditions of service shall be as provided in the "The Chairperson and other Members of Police Accountability Commission (Remuneration, Allowances and other terms and conditions of Service) Rules, 2007 notified on 20<sup>th</sup> July, 2007.

3. His term shall commence **w.e.f.20.04.2021**.

  
(S. Chaudhuri)  
Secretary to the  
Government of Tripura

To  
Hon'ble Justice Mr.S.C. Das (Retired),  
Chairperson, Police Accountability Commission,  
Kunjaban, Capital Complex, Agartala.